

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.10831/2023

(Arising out of impugned final judgment and order dated 19-07-2023 in A482 No. 25829/2023 passed by the High Court of Judicature at Allahabad)

KISHAN KUMAR AGARWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 174712/2023 - EXEMPTION FROM FILING O.T.)

Date : 12-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Puneet Singh Bindra, AOR
 Mr. Akshay Sharma, Adv.
 Ms. Simran Jeet, Adv.
 Mr. Rishabh Gupta, Adv.
 Mr. Sameer Sethi, Adv.

For Respondent(s) Mr. Ankit Goel, AOR
 Mr. Ghanshyam Singh, Adv.

 Mr. Amol Chitravanshi, Adv.
 Mr. Madhup Gupta, Adv.
 Mr. Tushar Gupta, Adv.
 Mr. Mohd. Saquib Siddiqui, AOR
 Mr. Amod Kumar Bidhuri, Adv.
 Mr. Yudhister Bharadwaj, Adv.
 Ms. Srishti Kasana, Adv.
 Ms. Priyanka Singh, Adv.
 Mr. Akarsh Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the respondents seeks time to take instructions with regard to a settlement through the mediation process.

List the matter next week.

Interim order to continue till further orders.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)